

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-319
IB-2754/ND/2019

IN THE MATTER OF:
Olympus Metal Pvt Ltd
Vs
Baldeo Metals Pvt Ltd

....Applicant

....Respondent

SECTION
Under Section -9 of IBC, 2016

Order delivered on 10.02.2020

CORAM:
SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Applicant : Adv. Tuhin
For the Respondent :

ORDER

Ld. Counsel for the petitioner has put in appearance and submitted that reply has not been filed on behalf of Corporate Debtor. On the other hand, Mr. Aakash Goel, brother of the Director appeared and submitted that he has prepared the reply and the same is in hand but the same is not filed with the Registry.

From the perusal of the records, it appears that Mr. Aakash appeared before this Adjudicating Authority on 04.12.2019 and seeks time to engage a counsel and on 09.01.2020 none appeared on behalf of both the parties and the case was adjourned to 29.01.2020. On that day, Mr. Shivam appeared on behalf of Company and sought time to file reply. His prayer was allowed subject to cost of Rupees Ten Thousand to be deposited in Prime Minister's Relief Fund but neither the reply is filed nor the cost has been deposited till date.



Considering these facts, opportunity to file the reply is hereby closed. List the case for final hearing on 03.03.2020.

sd/-

(K.K. VOHRA)
MEMBER (T)

sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Lalit)